

Central Administrative Tribunal Principal Bench

O.A. No. 1417 of 1999

New Delhi, dated this the 4th August, 1999

Hon'ble Mr. S.R. Adige, Vice Chairman (A)

Shri D.C. Aggarwal,
Commissioner of Income Tax,
C/o Sikri & Co.
Advocates. ... Applicant
(By Advocate: Ms. Geetanjali)

Versus

- Union of India through the Secretary, Ministry of Finance, Dept. of Revenue, New Delhi.
- The Chairman, Central Board of Direct Taxes, North Block, New Delhi.
- 3. Director General (Investigation), 4th Floor, Mayur Bhawan, New Delhi. ... Respondents

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

- Ms. Geetanjali appears and prays for permission to withdraw the O.A. with permission to to applicant to agitate the case to applicant to agitate the agitate
- 2. The prayer for withdrawal is allowed and this O.A. is dismissed as withdrawn with liberty to applicant to agitate his grievance if and when a cause of action arises, in accordance with law, if so advised.

(S.R. Adige) Vice Chairman (A)

/GK/

1